

(a) whether Union Government have asked the State Governments to prepare a comprehensive project report for speedy clearance by the Central Water Commission;

(b) if so, whether any State Government has since prepared such a report and submitted to Union Government;

(c) if so, the details thereof and the action contemplated by Government in this regard; and

(d) whether project reports received by the Central Water Commission do not conform to the guidelines issued by Government in 1980 ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI) : (a) to (d). Comprehensive guidelines for preparation of project reports have been circulated to State Governments, spelling out the various details that have to be incorporated in the reports. However, the reports received in general do not conform to these guidelines. The deficiencies noticed are pointed out during the course of project appraisal and the schemes are recommended for clearance after the requisite additional information is furnished.

Rehabilitation of Oustees of Narmada River Valley Development Plan

2629. SHRI KAMAL NATH : Will the Minister of WATER RESOURCES be pleased to state :

(a) the latest position in regard to the clearance for the Narmada River Valley Development Plan;

(b) the stipulations to be complied with by the concerned State Governments;

(c) the details of compliance to these stipulations;

(d) whether Madhya Pradesh and Maharashtra Governments have responded to the land to land compensation and also land to landless in the affected areas; if not, the reasons therefor; and

(e) the steps taken to suitably rehabilitate the oustees, particularly tribals affected ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI) : (a) The Sardar Sarovar and Narmada Sagar (Indra Sagar) projects have been cleared from techno-economic and environmental considerations and also under the Forest Conservation (Act), 1980.

(b) and (c). Stipulations *inter-alia* include environment safeguards, *pari passu* with progress of works, catchment treatments, compensatory afforestation etc. Necessary action for these have been initiated.

(d) Yes, Sir.

(e) A sub-group under Narmada Control Authority is overseeing the work of rehabilitation of the oustees including tribals.

[*Translation*]

Foreign Assistance

2630. SHRI PARAS RAM BHARDWAJ : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the financial assistance to India from foreign countries has reduced to half during the last 10 years; and

(b) if so, the reasons for reducing this amount ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) No, Sir.

(b) Does not arise.

[*English*]

Import of Cotton

2631. SHRI YASHWANT RAO GADAKH PATIL :
SHRIMATI BASAVARAJESWARI :

Will the Minister of TEXTILES be pleased to state :

(a) whether the Cotton Advisory Board has suggested import of cotton;

(b) if so, the details thereof and the Government's decision thereon; and

(c) modus operandi of imports thereof ?

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA) : (a) No. Sir.

(b) and (c). Do not arise.

Relaxation of Rules Regarding Deposits

2632. **SHRI P KOLANDAIVELU :** Will the Minister of FINANCE be pleased to state :

(a) whether Union Government have decided to relax rules with regard to deposits;

(b) whether any premature withdrawals are also permitted under the rules; and

(c) the persons eligible for making investments in post offices ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) In the Post Office Savings Account, the ceiling on maximum balance has been raised from Rs. 25,000 to Rs. 50,000 for a single account and from Rs. 50,000 to Rs. one lakh for joint account with effect from 2.12.1987. In the Post Office Time Deposit Account, deposits by certain

institutions have been permitted with effect from 23.12.1987.

(b) Yes, Sir. Premature withdrawals are permitted in post Office Time Deposit Accounts subject to certain conditions laid down in the rules.

(c) Individuals and certain institutions as specified in respective rules can invest in Post Office Savings Accounts and Post Office Time Deposit Accounts.

Carpet Training Centres in Punjab

2633. **SHRI KAMAL CHAUDHRY :** Will the Minister of TEXTILES be pleased to state :

(a) whether Government have set up Carpet Training Centres in Punjab;

(b) if so, the names of places where such centres are functioning and since when, and the number of persons imparted training so far; and

(c) if not, whether Union Government propose to set up such centres in Punjab to encourage carpet industry and to ensure employment to the unemployed people in the State ?

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.

(b) A statement is given below.

(c) Does not arise.

Statement

| Sl. No. | Location of Carpet Weaving Trg. Centres | Date of start | No. of trainees trained |
|----------------|---|---------------|-------------------------|
| 1. | Verka, Distt. Amritsar | September, 80 | 295 |
| 2. | (i) Dinanagar shifted to | September, 77 | 289 |
| | (ii) Paniar, Distt. Gurdaspur | February, 85 | 94 |
| 3. | (i) Kanuawn shifted to | October, 77 | 186 |
| | (ii) Bidipur, Dhariwal shifted to | January, 82 | 25 |
| | (iii) Sadar Bazar, Distt. Gurdaspur | February, 83 | 193 |
| 4. | Dunera, Distt. Gurdaspur | August, 85 | 77 |
| Total : | | | 1159 |